

**FIR No.379/2020**  
**PS: Mundka**  
**State Vs. Abhishek**  
**U/s 356/379/34 IPC**

**30.08.2020**

Present : Ld. APP for State.

Sh. Sanjay Kumar Chaubey Id. Counsel for applicant  
(through VC).

This bail application has been filed on behalf of accused Abhishek S/o Sh. Ramesh Chander in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 15.08.2020. It is further stated that there is nobody in his house of the applicant to look after his wife, his old aged parents and the applicant is sole bread earner of his entire family. It is further submitted that the applicant is a permanent resident of D-96, Laxmi Park, Nangloi, Delhi-110041. It is further stated that the accused/applicant is innocent and has been falsely implicated in the present case. It is further stated that no purpose will be served by keeping the accused in custody. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that during the investigation the stolen mobile phone was recovered from the possession of accused. It is further stated that accused was arrested in the present case and if he released on bail he can commit the same and similar offence and can also threaten the witnesses and tamper with the evidence. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody since 15.08.2020. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail

शुद्धी दीविता काकायाम  
Ms. DEVIKKA KAUKIYAM  
महानगर मुम्बई, कोर्ट कम्प्लेक्स  
Metropolitan Magistrate's Court Complex  
पठिन्या 1, मन्डका ईस्ट  
कमरा संख्या-252, दक्षिण तल  
Room No. 252, 2nd Floor  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi



FIR No.278/20  
PS: Ranjit Nagar  
State Vs. Rohan @ Prince  
U/s 392/411/34 IPC

30.08.2020

Present : Ld. APP for State.  
Sh. Akhil Tarun Goyal Id. Counsel for applicant (VC).

This bail application has been filed on behalf of accused Rohan @ Prince in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 05.08.2020. It is further stated that applicant/accused is sole bread earner of his entire family. It is further stated that the accused/applicant is innocent and has been falsely implicated in the present case. It is further stated that no purpose will be served by keeping the accused in custody. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that accused Rohit @ Prince was arrested in the present case and if he released on bail he can commit the same and similar offence and can also threaten the witnesses and tamper with the evidence. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody since 05.08.2020. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.15,000/- with one surety in the like amount subject to following conditions:-



शुद्धी दीपिका ठापर  
Ms. DEEPIKA THAKRAN  
महानगर मेट्रोपॉलिटन कोर्ट, दिल्ली  
Metropolitan Magistrate's Court  
परिवाराज्योक्त न्यायालय  
कमरा संख्या-252, 2nd Floor  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

सुश्री दीपिका ठाकरा  
Ms. DEEPIKA THAKRAN  
महानगर दंडाधिकारी, महिला कोर्ट-04  
Metropolitan Magistrate Mahila Court-04  
पश्चिम जिला West District  
कमरा संख्या-252, द्वितीय तल  
Room No. 252, 2nd Floor  
तीस हजारी न्यायालय, दिल्ली  
The Hazari Courts, Delhi

1. COMPLETE  
2. \*S/O, W

If rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be sent via email to the Id. Counsel for accused/applicant by the Reader/Ahlmad of this court.



  
(Deepika Thakran)  
Duty MM-II(Mahila Court-04)  
West/ THC/Delhi  
30.08.2020  
महानगर दंडाधिकारी, महिला कोर्ट-04  
Metropolitan Magistrate, Mahila Court-04

-2-

**FIR No.278/20**  
**PS: Ranjit Nagar**  
**State Vs. Rohan @ Prince**  
**U/s 392/411/34 IPC**


सुश्री दीपिका ठाकुर  
**Ms. DEEPIKA THAKUR**  
महानगर दमडाधिकारी, महिला कोर्ट-04  
Metropolitan Magistrate Mahila Court-04  
परिवारिक जिला/West District  
कमरा संख्या-252, द्वितीय तल  
Room No. 252, 2nd Floor  
तीस हजारी न्यायालय, दिल्ली  
**Tis Hazari Courts, Delhi**

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be sent via email to the Id. Counsel for accused/applicant by the Reader/Ahlmad of this court.



  
**(Deepika Thakran)**  
**Duty MM-II(Mahila Court-04)**  
**West/ THC/Delhi**

**30.08.2020**  
महानगर दमडाधिकारी, महिला कोर्ट-04  
Metropolitan Magistrate, Mahila Court-04

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F  
Act

State Vs. Ojeifor Emmanuel S/O Ojeifor and Micheal Jideofor

30.08.2020

Present: Ld. APP for the State.

Sh. Anoop Kumar Gupta Ld. Counsel physically present in the  
court.

This is an application seeking supply of copy of bail order dated 29.08.2020 in the above mentioned FIR as to accused persons namely Ojeifor Emmanuel and Micheal Jideofor.

Perusal of record shows that as to these two accused persons two-two separate bail applications were filed (in total four applications) and in two bail applications Ld. Counsel Sh. Gaurav Chandok appeared and therein bail was granted and in the other two bail application filed by Ld. Counsel Sh. Anoop Kumar Gupta both the counsel had appeared and since the bail was already granted in the first two bail applications, in view of that the another bail applications were found pointless and were accordingly disposed of being infructuous. Ld. Counsel submits that he has the copy of vakalatnama and the initials of the accused persons are there however the full name and signatures are not written. As per the record only undertaking by counsel Sh. Gaurav Chandok has been filed but there is no vakalatnama attached thereto. Therefore on the submissions made in the application and finding that vakalatnama has been placed on record the name of Anoop Kumar Gupta is also ordered to be read in the bail order dated 29.08.2020 as to both the above mentioned accused persons and simultaneously request is also made to supply the copy thereof as the bailbonds are to be furnished to these accused persons by the counsel Sh. Anoop Kumar Gupta, accordingly the copy of bail order passed in the application filed by counsel Sh. Gaurav Chandok be also supplied to the counsel Sh. Anoop Kumar Gupta, as prayed. It is clarified that it is the prerogative of the accused person to engage a counsel who shall represent his interest and no comment is made as to the counsel engaged here as it is the accused person who has the prerogative to see who shall represent his interest

further.

Application stands disposed of.

Copy of order be given dasti to Ld. Counsel for accused persons.

  
(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

Copy of bail orders  
28/8/2020 of  
Jyoti & Michael & order dt 20/8/20.  
have been received  
Atul  
Anoop Gupta Ach.

FIR no. 247/20 Dated 17.06.2020

PS Ranjit Nagar

U/s 381/411/120B/414/34 IPC

State Vs. Sushil Sharma etc

30.08.2020

Present: Ld. APP for the State.

Sh. Prashant Diwan Ld. Counsel for applicant (through VC)

On the last date of hearing i.e. 07.08.2020 cash amount of Rs. 7,80,000/- lying in malkhana of PS Ranjit Nagar in the above mentioned FIR was directed to be released to the applicant Vijay Kumar S/o Sh. Dilbag Vij however for the remaining amount which is alleged to be transferred to other bank accounts by the accused persons and as to the remaining amount by which certain articles are alleged to have been purchased by the accused persons the order was kept pending since clarification was required from the IO. IO submits that three mobile phones which are alleged to be bought from the stolen amount has also been taken into possession by him and the same are also lying in the malkhana and further the scooty (Activa) without number on which the cash amount of Rs. 83,485/- has been spent on dt. 23.06.2020 is also lying in the malkhana and in his possession of the police. Ld. Counsel submits that order be passed as to the amount lying in different bank accounts which has been transferred by the accused persons after the theft and he will pursue the release/ recovery of the remaining amount later as the investigation is in process qua the remaining amount and the amount already stated to be spent by the accused persons.

As per report, the accused persons after commission of offence had transferred/ deposited the stolen amount in different bank account numbers lying in different banks, the details of which are as under:-

	AC no.	AC holder name	Name of Bank	Amount	Duration of deposit
1	9190100227168 95	Not mentioned	Axis Bank, Darbanga	9,70,909/-	In between 19.06.20 to 30.06.20



2	5213091906	Pankaj Ram	Kotak Mahindra Bank, Darbanga	4,30,000/-	In between 19.06.20 to 25.06.20
3	14432191032523	Hira Moti Devi	Oriental Bank, Safruddin pur, Mujaffarpur	Amount not mentioned	Transferred by accused Pankaj Ram on 24.06.20
4	092401508977	Pankaj Ram	ICICI Bank, Darbanga	4,70,000/- out of which FD no. 092413002556 in the sum of Rs. 4,00,000/- and Insurance of Rs. 50,000/- was got done by accused persons	24.06.20 to 29.06.20

As per report of IO a total amount of Rs. 18,90,909/- has been deposited in different bank accounts or in the form of FD which is stated to be the case property i.e. stolen amount. Since as per the version of investigation agency the said amount belongs to the complainant/ applicant and he is the rightful owner thereof, the same is ordered to be released to the applicant/ complainant and is directed to be deposited in his bank account, details of which shall be furnished by him to the IO against proper receipt and identification however subject to furnishing of indemnity bond in the sum of Rs. 20 Lacs for the said amount to the satisfaction of IO which shall be placed on record by IO at the time of filing of chargesheet. Since the said accounts are already lying seized as submitted in the reply necessary directions to release the said amount be also given to all the Branch Managers of above mentioned banks for releasing the amount as mentioned supra to the complainant.

IO is directed to prepare a detailed panchnama thereof and also collect the relevant documents pertaining to that and strictly adhere to the directions given in the judgment passed by Hon'ble High Court of Delhi in case Manjit Singh Vs. State in Crl. MC. no. 4485/2013 dated 10.09.2014 in this regard.

Application stands disposed of. Record be sent to concerned court





forthwith.

Copy of order be sent to Ld. Counsel for applicant/ complainant via email.

Copy of order be sent to IO and bank managers concerned for compliance.



(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

**Challan NO.DL.20275200823184738**  
**DL.20275200823185359,**  
**MTC-0543-3774, 3775-2020**  
**Vehicle No. DL 1SY 2386**  
**Model Town Circle**

**30.08.2020**

This is an application for release of vehicle i.e. Vehicle No.DL 1SY 2386 moved by applicant namely Suresh Malhotra.

Present: Ld. APP for State.

Sh. Parshuram Ld. Counsel for applicant.

Document as to the ownership of Vehicle No. Vehicle No. DL 1SY 2386 are stated to be lying in the vehicle only.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle to the rightful owner.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.



72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL 1SY 2386 be released to registered owner subject to clearance of all government dues within two months after normal functioning of the court resumes on furnishing security bond / indemnity bond as per valuation report of the vehicle and further IO is directed to release the vehicle only on showing the original documents i.e. RC, I/C etc. pertaining to the vehicle. IO to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Copy of this order be sent via email to the Id. Counsel for applicant by the reader/ahlmad of this court.

  
(Deepika Thakran)

**Duty MM-I(Mahila Court-04)**

**West/ THC/Delhi/30.08.2020**

महानगर दण्डाधिकारी, महिला कोर्ट-04  
Metropolitan Magistrate, Mahila Court-04

**FIR No.411/2020**

**PS Tilak Nagar**

**State Vs. Gurditya Singh @ Gora**

**30.08.2020**

Present : Ld. APP for State.

Sh. Ashok Gupta Id. Counsel for applicant.

Reply filed.

At request of Id. Counsel for applicant, put up on 01.09.2020.

  
(Deepika Thakran)

**Duty MM-II(Mahila Court-04)**

**West/ THC/Delhi**

**30.08.2020**

**FIR No.375/2020**  
**PS: Patel Nagar**  
**State Vs. Karan**

**30.08.2020**

Present : Ld. APP for State.

Reply not received.

Let the same be called for 31.08.2020.

(Deepika  Thakran)  
**Duty MM-II(Mahila Court-04)**  
**West/ THC/Delhi**  
**30.08.2020**

**FIR No.517/2020**  
**PS: Mundka**  
**State Vs. Kapil @ Sunny**

**30.08.2020**

Present : Ld. APP for State.

Reply not received.

Let the same be called for 31.08.2020.

**(Deepika  Thakran)**  
**Duty MM-II(Mahila Court-04)**  
**West/ THC/Delhi**  
**30.08.2020**

**FIR No.45/20**  
**PS Moti Nagar**  
**State Vs. Dharmender Kumar**  
**U/s 363 IPC**

**30.08.2020**

Present : Ld APP for State.

Sh Deepak Kumar Id. Counsel for applicant (through VC).

Reply received. In the reply it is submitted that in the above mentioned case accused Dharmender Kumar has been arrested on the statement of victim and subsequently section 376 IPC and section 6 of POCSO Act have been added and accused Dharmender Kumar was arrested on 22.08.2020 and was produced before the Ld. Duty MM on 23.08.2020 and was sent to JC. Further mentioned information regarding arrest of the accused was given to his father Munna Lal. Since the present application was filed for seeking direction to the IO to provide copy of FIR and further the whereabouts of Dharmender Kumar S/o Munna Lal.

IO is directed to supply the applicant/counsel via email copy of the reply as well as copy of FIR.

Application stands disposed of accordingly.

Copy of this order be sent via email to the IO as well as to the Id. Counsel for applicant.

Record be sent to concerned court.

  
(Deepika Thakran)

**Duty MM-II(Mahila Court-04)**

**West/ THC/Delhi**

**30.08.2020**

FIR no 451/20

PS Moti Nagar

State Vs. Rohit

30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. for applicant/ accused.

On 20.08.2020 reply was called from the IO and IO has filed an order dated 25.08.2020 passed by Sh. Abhinav Pandey Ld. MM-04, West, THC, Delhi whereby accused Rohit has been discharged in the present case. Accordingly present application <sup>has</sup> become infructuous and disposed of accordingly.

Record be sent back to concerned court.

  
(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020



FIR no. 383/20

PS Patel Nagar

U/s 33/38 Delhi Ex. Act

State Vs. Chander @ Sanjay

30.08.2020

Present: Ld. APP for the State.

None for applicant.

Report not filed.

Let report be called for 31.08.2020

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no 0371/20

PS Patel Nagar

U/s 341/323/34 IPC

State Vs Anil

30 08 2020

Present Ld. APP for the State.

None for applicant.

Report not filed.

Let report be called for 01.09.2020

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. not known

PS Ranhola

U/s 377 IPC

State Vs. Hemant @ Dany

30.08.2020

Present: Ld. APP for the State.

None for applicant.

Put up on 01.09.20

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 44676/19

PS Kirti Nagar

U/s 379/411 IPC

State Vs. Pawan Kumar

30.08.2020

Present: Ld. APP for the State.

None for applicant.

Report not filed.

Let report be called for 01.09.2020

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 326/20

PS Kirti Nagar

30.08.2020

Present: Ld. APP for the State.

None for applicant.

Put up on 01.09.20

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 385/20

PS Mundka

State Vs. Ashok Kumar

30.08.2020

Present: Ld. APP for the State.  
None for applicant.  
Report not received.  
Report be called for 01.09.20

(Deepika Thakur)  
Duty MM-II/ West/THC/THC  
30.08.20

FIR no. 321/20  
PS Kirti Nagar  
State Vs. Deepak

30.08.2020

Present: Ld. APP for the State.  
None for applicant.  
Report not received.  
Report be called for 01.09.20

(Deepika Thakran)  
Duty MM-II/ West/THC/ Delhi  
30.08.2020

FIR no. 547/20

PS Moti Nagar

30.08.2020

Present: Ld. APP for the State.  
None for applicant.  
Report not received.  
Report be called for 31.08.20

(Deepika Thakran)  
Duty MM-II/ West/THC/ Delhi  
30.08.2020



Ch. no. DL209162N804185101

MTC

30.08.2020

Present: Ld. APP for the State.

None for applicant.

Put up on 31.08.2020

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 267/20  
PS Ranjit Nagar

30.08.2020

Present: Ld. APP for the State.  
None for applicant.  
Put up on 01.09.2020

(Deepika Thakran)  
Duty MM-II/ West/THC/ Delhi  
30.08.2020

FIR no. 476/20  
PS Moti Nagar  
30.08.2020

Present:

Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply not received.

Reply be called for 01.09.2020

(Deepika Thakran)  
Duty MM-II/ West/THC/ Delhi  
30.08.2020

FIR no. 12617/20

PS Moti Nagar


30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply not received.

Reply be called for 01.09.2020

(Deepika  Thakran

Duty MM-II/ West/THC/ Delt

30.08.2020

FIR no. 476/20

PS Moti Nagar

30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply not received.

Reply be called for 01.09.2020

(Deepika  Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 013186/20

PS Moti Nagar

30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply not received.

Reply be called for 01.09.2020

(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 386/18

PS Patel Nagar

30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply not received.

Reply be called for 01.09.2020

(Deepika  Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020

FIR no. 475/20

PS Moti Nagar

State Vs. Rohit

30.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for applicant.

Reply filed by IO. It has come in the reply that chargesheet in the present case has already been filed. Since in the cases where chargesheet has already been filed the applications are being dealt by the concerned court. Let same be sent to concerned court for 31.08.2020

  
(Deepika Thakran)

Duty MM-II/ West/THC/ Delhi

30.08.2020